

Extra No. 13

વાર્ષિક લવાજમનો દર રૂ. ૪૦૦૦/-



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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the speaker given under the proviso to rule 127-A of the Gujarat Legislative Assembly Rules: -

THE GUJARAT LAND REVENUE (AMENDMENT) BILL, 2019.

GUJARAT BILL NO. 13 OF 2019.

A BILL

further to amend the Gujarat Land Revenue Code, 1879.

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Land Revenue (Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Substitution
of section 67A
of Bom. V of
1879.

2. In the Gujarat Land Revenue Code, 1879, for section 67A, the following section shall be substituted, namely:-

Bom. V
of 1879.

Payment of
conversion tax
by occupant for
change of use of
land in certain
areas.

“67A. where any land assessed or held for the purpose of agriculture or non-agriculture is permitted or deemed to have been permitted under section 65, 65A or 65B to be used for any other non-agricultural purpose, the occupant of such land shall be liable to pay to the State Government, a conversion tax at such rate as specified by notification in the *Official Gazette* which shall be payable by the occupant to such authority, in such manner and at such time as may be prescribed.”.

STATEMENT OF OBJECTS AND REASONS

Section 67A of the Gujarat Land Revenue Code, 1879 provides for the payment of conversion tax by occupant for change of use of land in certain areas. It is experienced that if the occupant intends to use the land for an another non-agricultural purpose from an existing non-agricultural purpose, then the entire administrative process has to be followed again and difference of conversion tax is required to be paid and in that circumstances, the occupant has to face many difficulties as also much delay is caused in obtaining permission for the use of land for another non-agricultural purpose. The State Government considers it necessary to substitute existing section 67A so as to obviate difficulties faced by the occupants of land. Clause 2 of the Bill provides for the same.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

KAUSHIK PATEL,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of legislative powers in the following respects:--

Clause 1.— Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

Clause 2.— Section 67A proposed to be substituted by this clause empowers the State Government to specify, by notification in the *Official Gazette*, the rate of conversion tax to be paid by the occupant for change of use

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of land in certain areas; and also to prescribe by rules the Authority to which, the manner in which and the time within which the conversion tax shall be paid.

The delegation of legislative powers, as aforesaid, is necessary and is of a normal character.

Dated the 2nd July, 2019.

KAUSHIK PATEL.

By order and in the name of the Governor of Gujarat,

Gandhinagar.

Dated the 2nd July, 2019.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

Government Central Press, Gandhinagar.